NATIONAL COMPANY LAW TRIBUNAL NEW DELHI BENCH NEW DELHI

C. P. NO. 101/2007 **CA. NO.**

PRESENT: SMT. INA MALHOTRA Hon'ble Member (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.09.2016

NAME OF THE COMPANY: Sh. Vivek Verma V/s. M/s. Tristar airconditioning Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398

DESIGNATION REPRESENTATION SIGNATURE S.NO. NAME Suvenibragat, Adv for Retitioner Suvenibrage

ORDER

Ld. Counsels for the parties submit that vide the previous order dated 24.08.2016, it had been directed that the case was to be listed before the Bombay Bench today and the parties were required to be present before the Registrar NCLT, Mumbai.

2. The matter has been wrongly listed before the Delhi Bench and perhaps the case file has still not been transferred to Mumbai as yet.

3. Bench Officer of Court No.II to take appropriate steps.

(Ina Malhotra) Member Judicial